

" That leave be granted to introduce a Bill to provide for recognition of all Scheduled Castes and Scheduled Tribes welfare associations and to provide facilities to them."

The motion was adopted.

DR. P. VALLAL PERUMAN: I beg to introduce the bill.

15.33 hrs.

PREVENTION OF DISPUTES REGARDING RELIGIOUS PLACES BILL

[English]

SHRI G.M. BANATWALLA (Ponnani): I beg to move for leave to introduce a Bill to prevent disputes regarding places of religious significance.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to prevent disputes regarding places of religious significance."

Those in favour will please say "Aye"

SOME HON. MEMBERS: "Aye"

MR. CHAIRMAN: Those against will please say "No"

SEVERAL HON. MEMBERS: "No"

MR. CHAIRMAN: I think the "Noes" have it. The "Noes" have it.

The motion was negatived.

SHRI G.M. BANATWALLA: Without giving the reasons? What is this method Sir? They could have opposed. I would

nave explained to them. They do not say anything and then they want to bar the Bill. They have not even read the provisions of the Bill. If they got up to oppose the Bill, I would have explained to them and after considering my explanation they could have taken a decision. What is this method? This is a new unprecedented method of barring any discussion.

MR. CHAIRMAN: What can I do? I put it to vote.

SHRI G.M. BANATWALLA: You can direct them.

MR. CHAIRMAN: How can I direct the Members?

SHRI G.M. BANATWALLA: Is this the method of barring the sensible discussion? Whether they want the disputes to continue?

MR. CHAIRMAN: I am sorry. I can not do anything.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

Amendment of Article 25, etc.

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SHANTARAM NAIK: I introduce the Bill.